

COURT-I
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)
IA NOS. 956 & 957 OF 2019
IN
APPEAL NO. 90 OF 2019 & IA NO. 426 OF 2019

Dated: 10th May, 2019

Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. Ravindra Kumar Verma, Technical Member

In the matter of:

M/s Bhadreshwar Vidyut Private LimitedAppellant(s)

Versus

Maharashtra Electricity Regulatory Commission & Anr.Respondent(s)

Counsel for the Appellant(s) : Mr. Hemant Singh
Mr. Tushar Srivastava
Ms. Soumya Singh

Counsel for the Respondent(s) : Mr. Ashish singh
Mr. S.Rama
Mr. Udit Gupta for R-2

ORDER

IA No. 957 of 2019

(Application for transfer from Court-II to Court-I)

We have heard learned counsel for the applicant/appellant. For the reasons set out in the application, the Application is disposed of.

IA No. 956 of 2019

(Application for early hearing)

We have heard learned counsel for the applicant/appellant. For the reasons set out in the application, the Application is disposed of.

APPEAL NO. 90 OF 2019 & IA NO. 426 OF 2019

List the matter on **23.05.2019 (Thursday)** as agreed by the learned counsel appearing for both the parties.

Interim order, if any, is extended till the next date of hearing. Meanwhile, written submissions to be filed by the parties on or before 23.05.2019 after serving advance copy on the other side.

(Ravindra Kumar Verma)
Technical Member

kt/m

(Justice Manjula Chellur)
Chairperson